

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 9th December, 2024 is published together with Statement of Objects and Reasons for general information:—

**L.A Bill No. 43 of 2024**

**A Bill to Amend the Tamil Nadu Private Universities Act, 2019.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Private Universities (Amendment) Act, 2024. Short title and commencement.

(2)(a) All sections except section 5 shall come into force at once.

(b) Section 5 shall be deemed to have come into force, —

(i) with effect from the 20th day of January 2021, insofar as it relates to entries against Serial Number 1 of the Schedule;

(ii) with effect from the 25th day of February 2021, insofar as it relates to entries against Serial Number 2 of the Schedule;

(iii) with effect from the 26th day of February 2021, insofar as it relates to entries against Serial Numbers 3, 4 and 5 of the Schedule;

(iv) with effect from the 27th day of May 2022, insofar as it relates to entries against Serial Number 6 of the Schedule;

(v) with effect from the 26th day of July 2022, insofar as it relates to entries against Serial Number 7 of the Schedule; and

(vi) with effect from the 15th day of March 2024, insofar as it relates to entries against Serial Number 8 of the Schedule.

Tamil Nadu Act 14  
of 2019.

2. In section 2 of the Tamil Nadu Private Universities Act, 2019 (hereinafter referred to as the principal Act),— Amendment of section 2.

(1) clause (r) shall be omitted;

(2) after clause (t), the following clause shall be inserted, namely:—

“(tt) “NMC” means the National Medical Commission constituted under the National Medical Commission Act, 2019 (Central Act 30 of 2019);”;

(3) for clause (w), the following clause shall be substituted, namely:—

“(w) “Private University” means a University established under section 9;”;

(4) in clause (y), for the expression “MCI”, the expression “NMC” shall be substituted.

Amendment of  
section 3.

3. In section 3 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) The Government may permit the establishment of a Private University by any sponsoring body by way of an Act of State Legislature.”.

Substitution of  
section 9.

4. For section 9 of the principal Act, the following section shall be substituted, namely: —

“9. Inclusion of Private University in the Schedule.—Upon satisfaction of the Government that the sponsoring body has fulfilled the conditions of Letter of Intent, the name of the Private University along with the details of its location and its sponsoring body shall be included in the Schedule by way of an Act of the State Legislature.”.

Substitution of  
Schedule.

5. For the Schedule to the principal Act, the following Schedule shall be substituted, namely:—

## "THE SCHEDULE.

(See section 9)

Serial Number	Name and location (address) of the Private University.	Name and address of the sponsoring body.	Details of registration of the sponsoring body.
(1)	(2)	(3)	(4)
1.	Dhanalakshmi Srinivasan University, NH 45, Trichy Chennai Trunk Road, (Near Samayapuram Toll Plaza), Samayapuram Post, Mannachanallur taluk, Trichy district -621 112.	Tvl.Dhanalakshmi Srinivasan Charitable and Educational Trust, 274/C, Thuraiyur Road, Perambalur- 621 212.	Registered as a Trust <u>vide</u> No.3 of 1994 of Book 4, Volume 38, Pages 111-118 on 21.01.1994 in the office of the Sub-Registrar of Perambalur, Tamil Nadu.
2.	Sree Anusuya University, Chennai-Trichy National Highways, Keezh Edayalam Village and Post, Tindivanam taluk, Villupuram district – 604 302.	Azvargal Aaivu Maiyam, No.1, First Main Road, Kasturibai Nagar, Adyar, Chennai- 600 020.	Registered as a Trust <u>vide</u> No.7 of 2017 of Book IV on 12.01.2017 in the office of the Sub-Registrar, Adyar, Tamil Nadu.
3.	Sri Venkateswaraa University, Ettayapuram, Thoothukudi district.	A.R.R. Charitable Trust, No.31 B, Jawaharlal Nehru Salai, (100 Feet Road), Thirunagar, Vadapalani, Chennai -600 026.	Registered as a Trust <u>vide</u> No.525 of 2012 of Book 4, on 18.07.2012 in the office of the Sub-Registrar of Kodambakkam, Chennai, Tamil Nadu.
4.	NMV University, Muthuramalingapuram village, Aruppukottai taluk, Virudhunagar district.	Veeraiyan Saraswathy Charitable Trust, No.103, Old No.51, Sampath Nagar, Main Road, Erode - 638 011.	Registered as a Trust <u>vide</u> No.169 of 2015 of Book IV, on 27.07.2015 in the office of the Joint 2 Sub-Registrar of Erode Joint 1, Tamil Nadu.
5.	Jeppiaar University, Semmencherry village, Shollinganallur taluk, Chennai - 600 119.	Jeppiaar Educational Trust, New No.29A, Old No.12, Ganapathy Street, Royapettah, Chennai- 600 014.	Registered as a Trust <u>vide</u> No.100 of 1987 of Book 4, Volume 16, Pages 163 to 173 on 05.05.1987 in the office of the Joint Sub-Registrar of Madras Central, Tamil Nadu.
6.	Takshashila University, Ongur (Post), Tindivanam taluk, Villupuram district –604 305.	Mailam Subramaniya Swamy Foundation, No.54, Meenakshi Nagar, Poonthottam, Villupuram –605 602.	Registered as Company under the Companies Act, 2013 (Central Act 18 of 2013), on 13.10.2020 in the office of Registrar of Companies, Central Registration, Central Ministry of Corporate Affairs, Government of India and assigned Corporate Identity Number U80900TN2020NPL138600.

7.	Joy University, Raja Nagar, Alanganeri, Vadakkangulam, Radhapuram taluk, Tirunelveli district –627 116.	Selvam Educational and Charitable Trust, Raja Nagar, Vadakkangulam, Tirunelveli, Tamil Nadu-627 116.	Registered as a Trust <u>vide</u> No.712 of 1985 of Book I on Volume 663 in the Sub-Registrar's Office, Panakudi.
8.	St. Joseph University, Keezhathanur Village, Tindivanam taluk, Villupuram district –604 305.	St. Alphonsa Trust, KMMC, St.Devasahayam Nagar, Muttom- Eraniel Road, Muttom, Kanyakumari District- 629 202.	Registered as a Trust <u>vide</u> No.76 of 2011 of Book IV on 30.03.2011 in the office of the Sub-Registrar, Vadasery, Manavalakurichi, Tamil Nadu.”.

Validation.

6. Notwithstanding anything contained in any judgment, decree or order of any Court or other authority, all acts, proceedings or things done or taken in pursuance of Notification No.II(2)/HE/53(a)/2021, published in Part II-Section 2 of the *Tamil Nadu Government Gazette* Extraordinary, dated the 20<sup>th</sup> day of January 2021, Notification No.II(2)/HE/132(c)/2021, published in Part II-Section 2 of the *Tamil Nadu Government Gazette* Extraordinary, dated the 25<sup>th</sup> day of February 2021, Notification No.II(2)/HE/132(i) /2021, published in Part II-Section 2 of the *Tamil Nadu Government Gazette* Extraordinary, dated the 26<sup>th</sup> day of February 2021, Notification No.II(2)/HE/132(j)/2021, published in Part II-Section 2 of the *Tamil Nadu Government Gazette* Extraordinary, dated the 26<sup>th</sup> day of February 2021, Notification No.II(2)/HE/132(k)/2021, published in Part II-Section 2 of the *Tamil Nadu Government Gazette* Extraordinary, dated the 26<sup>th</sup> day of February 2021, Notification No.II(2)/HE/411(f)/2022, published in Part II-Section 2 of the *Tamil Nadu Government Gazette* Extraordinary, dated the 27<sup>th</sup> May 2022, Notification No.II(2)/HE/609(c)/2022, published in Part II-Section 2 of the *Tamil Nadu Government Gazette* Extraordinary, dated the 26<sup>th</sup> day of July 2022 and Notification No.II(2)/HE/185(d)/2024, published in Part II-Section 2 of the *Tamil Nadu Government Gazette* Extraordinary, dated the 15<sup>th</sup> day of March 2024, from the date of publication of the above said notifications till the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall, for all purposes, be deemed to be, and to have always been, validly done or taken in accordance with law as if the Schedule as so substituted by section 5 had been in force at all material times when such acts or proceedings were done or taken.

**STATEMENT OF OBJECTS AND REASONS.**

The Tamil Nadu Private Universities Act, 2019 (Tamil Nadu Act 14 of 2019) enables the Government to permit the establishment of a Private University by any sponsoring body, by inclusion of the name of the University, its location and the details of the sponsoring body in the Schedule to the said Act. Section 9 of the said Act provides for amending the Schedule by the Government to include a private university, after satisfying that the sponsoring body has fulfilled the conditions of Letter of Intent. Accordingly, so far eight private universities have been included in the Schedule by amending it, by way of notifications.

2. The University Grants Commission has stated that as per section 2(f) of the University Grants Commission Act, 1956 (Central Act III of 1956), a university can either be established by the Act of the Parliament or by the Act of the State Legislature. It has also stated that the amendment to Schedule should be made by an Act of the State Legislature and not by issue of notification by the State Government. The University Grants Commission has, therefore, requested to get the aforesaid private universities to be established by including their names in the Schedule through an Act of the State Legislature.

3. In view of the above, it has been decided to amend the Tamil Nadu Private Universities Act, 2019 (Tamil Nadu Act 14 of 2019) suitably for inclusion of the said eight private universities in the Schedule to that Act and to suitably amend certain other provisions of the said Act in tune with the suggestions of the University Grants Commission.

4. The Bill seeks to give effect to the above decision.

**Dr. GOVI. CHEZHIAAN,**  
*Minister for Higher Education*

Secretariat,  
Chennai-600 009,  
9th December 2024.

K. SRINIVASAN,  
*Principal Secretary.*